

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**IA No. 79/2019**  
**in**  
**Petition No. 155/MP/2019**

Subject : Interlocutory Application under Section 94 (b) and Section 142 of the Electricity Act, 2003 and Regulation 54, 55 and 74 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with principles of Section 30 and Order XI, XII and XIII of the Code of Civil Procedure, 1908.

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondents : Power Company of Karnataka Limited & Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, UPCL  
Ms. Aprajita Upadhaya, Advocate, UPCL  
Shri Amit Mittal, UPCL  
Shri M.G. Ramachandran, Sr. Advocate, PCKL  
Shri Arunav Patnaik, Advocate, PCKL  
Shri Shikhar Saha, Advocate, PCKL

**Record of Proceedings**

Learned counsel for the Applicant, Udupi Power Corporation Limited submitted that arguing counsel in the matter is not available and requested to adjourn the matter. Learned counsel for the Respondent, Power Company of Karnataka Limited had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. I.A shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

